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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana
Legislative Assembly on 12th September, 2022.

L. A. BILL No. 9 OF 2022.

**A BILL TO ESTABLISH AND INCORPORATE A
UNIVERSITY FOR THE DEVELOPMENT OF
FOREST SCIENCES IN THE STATE OF
TELANGANA AND MATTERS CONNECTED
THEREWITH OR INCIDENTAL THERETO.**

Be it enacted by the Legislature of the State of
Telangana in the Seventy-third Year of the Republic of India
as follows:-

[1]

B.56-1 (DA)

**CHAPTER – I.
PRELIMINARY.**

Short title, extent and commencement. 1. (1) This Act may be called the University of Forestry Telangana Act, 2022.
(2) It extends to the whole of the State of Telangana.
(3) It shall come into force on such date as the Government may, by notification in the Telangana Gazette, appoint.

Definitions. 2. In this Act, unless the context otherwise requires,-
(i) **“Academic Council”** means the Academic Council of the University;
(ii) **“Act”** means the University of Forestry Telangana Act, 2022;
(iii) **“Appropriate Government”** means the State Government or Central Government, as the case may be;
(iv) **“Associate Director”** means the Associate Director of Education or the Associate Director of Research or the Associate Director of Extension;
(v) **“Authority”** means any authority of the University as specified in this Act;
(vi) **“Board”** means Board of Management of the University;
(vii) **“Board of Studies”** means academic affairs committee;
(viii) **“Cadre”** means the strength of a service or a part of a service sanctioned as a separate unit;
(ix) **“Chancellor”** means the Chancellor of the University;
(x) **“Chief Minister”** means the Chief Minister of the State of Telangana;
(xi) **“College”** means a constituent college of the University or affiliated to, or recognized by the University under its direct control and management whether located at the Headquarter Campus or elsewhere;
(xii) **“Controller of Examinations”** means the Controller of Examinations of the University;

(xiii) “**Dean**” means the Dean of the subject matter of the Faculty, Faculty of Post Graduate Studies and Students Affairs;

(xiv) “**Director**” means the Director of Education or the Director of Research or the Director of Extension;

(xv) “**Director of Student Welfare**” means Director of Student Welfare, Counseling and Student Placement;

(xvi) “**Extension Centre**” means a constituent Centre for transfer of technology of the University;

(xvii) “**Extension Council**” means Extension Education Council of the University;

(xviii) “**Faculty**” means Faculty in the University as specified in the Act and Statutes;

(xix) “**FCRI**” means Forest College and Research Institute, Hyderabad at Mulugu, Siddipet District;

(xx) “**Finance Officer**” means the Finance Officer of the University;

(xxi) “**Forestry**” means Forestry and other allied sciences, including the basic and applied disciplines of,-

(a) Natural Resource Management and Conservation;

(b) Silviculture, Agroforestry, Horticulture and Agriculture;

(c) Wildlife and Habitat Management;

(d) Tree Breeding and Improvement;

(e) Forest Ecology and Climate Sciences;

(f) Environmental Science and Technology;

(g) Urban Forestry;

(h) Ecosystem Services;

(i) Forest Management;

(j) Wood Science and Technology;

(k) Non-Timber Forest Produce;

(l) Forest Tribology and Anthropology;

(m) Biodiversity Conservation and Management;

(n) Soil Science, Entomology, Plant Pathology and Microbiology;

- (o) Forest Protection and Forest Laws;
- (p) Biotechnology and Biochemistry related to forestry and allied fields;
- (q) Extension Forestry / Social Forestry;
- (r) Remote Sensing and Geographic Information System Applications;
- (s) Seed Technology and Nursery Management;
- (t) Forest Certification and Marketing;
- (u) Post-harvest Technology;
- (v) Commercial Forestry;
- (w) Sustainable rural development;
- (x) Informatics and technology;
- (y) Any other interdisciplinary subject/field related to Forestry, Environment and Wildlife;
- (xxii) "**Government**" means the State Government;
- (xxiii) "**Head**" means Head of the Department of the University;
- (xxiv) "**Hostel**" means a place of residence for students of the University maintained or recognized by the University;
- (xxv) "**KVK**" means Krishi Vigyan Kendra under the jurisdiction of the University;
- (xxvi) "**Officer**" means an officer of the University as specified in the Act and Statutes;
- (xxvii) "**Permanent post**" means a post carrying a definite scale of pay sanctioned by the Government without time limit;
- (xxviii) "**Prescribed**" means as prescribed in the Statutes or Regulations, as the case may be, of the University;
- (xxix) "**Registrar**" means the Registrar of the University;
- (xxx) "**Regulations**" means the regulations of the University made under this Act;

(xxxix) “**Research Center**” / “**Research Station**” means a constituent Centre / Station for conducting research by the University;

(xxxix) “**Research Council**” means Research Council of the University;

(xxxix) “**Statutes**” means the statutes of the university made under this Act;

(xxxix) “**Student**” means the person admitted and enrolled in a constituent college or Affiliated college or Recognised college or unit of the University for taking a course of study for a degree, or other academic programme duly instituted;

(xxxix) “**Teacher/Scientist**” means a person not below the rank of Assistant Professor appointed by the University for the purpose of imparting instruction and/or conducting and guiding research and/or extension education programmes. Teachers in the University are Classified as Assistant Professors / Scientists, Associate Professor/ Senior Scientist and Professors / Principal Scientist and Senior Professors;

(xxxix) “**University**” means the University of Forestry Telangana established under section 3;

(xxxix) “**U.G.C**” means University Grants Commission;

(xxxix) “**Vice-Chancellor**” means Vice-Chancellor of the University;

(xxxix) “**VVK**” means Vana Vigyan Kendra under the jurisdiction of the University.

CHAPTER – II.

THE UNIVERSITY.

3. (1) There shall be a University established in and for the State of Telangana, by the name of the University of Forestry Telangana.

(2) The University shall consist of a Chancellor, a Vice-Chancellor, Board of Management, Academic Council, Research Council, Extension Council and other authorities

Establish-
ment and
Incorpo-
ration of
the
University.

and officers and constituent bodies as set forth in this Act or as provided in the Statutes.

(3) The University shall be a body corporate having perpetual succession and a common seal and shall sue and be sued by its name.

(4) In all suits and other legal proceedings by or against the University, the pleading shall be signed and verified by the Registrar, and all processes in such suits and proceedings shall be issued to, and served on him.

(5) The Headquarters of the University shall be at Mulugu, Siddipet District, Telangana State.

Territorial
Juris-
diction
and
Consti-
tuent
Bodies.

4. (1) With respect to teaching at the University or College level, research, and extension education programmes in the field of forestry broadly defined in this Act, the territorial jurisdiction and responsibility for this University shall extend to the entire State of Telangana.

(2) The University may assume responsibility for the maintenance of Forestry Education and Extension Training Centers, research and experimental stations, training of field extension workers and for the establishment, development and operation of such centers as may be required in various parts of the State.

(3) All Colleges, Research Stations, Extension Centers/VVKs / KVKs and other institutions coming under the jurisdiction and authority of this University shall come in as constituent units of the University under the full management and control of the university officers and authorities. Affiliation or recognition may be granted to institutions on the approval of the board by following all norms of the University.

(4) The University may assume responsibility for the establishment, development and operations of its constituent bodies in the territorial jurisdiction-as may be required.

Objects of
the
University.

5. The University shall be established and incorporated for the following objects, namely:-

(1) to make provision for imparting education towards development of quality human resource, in different branches of Environment, Forestry and allied sciences as stated under clause (xx) of section 2;

(2) to further advancement of learning and conducting of research;

(3) to undertake extension of the forestry education;

(4) to demonstration and Extension Training to the farmers and other stakeholders in the field of Forestry;

(5) to develop Agroforestry Models for different Agro-climatic zones;

(6) to Promote partnership and linkages with national and international educational and research institutions;

(7) Such other purposes as the University may, from time to time, determine.

6. (1) The University shall, subject to the provisions of this Act and the statutes, be open to all persons provided that nothing in this section, shall require the University to admit to any course of study any person who do not meet the prescribed academic standards for admission or to retain on the rolls of the University, persons whose academic records are below the minimum standards required for the award of a degree or whose personal conduct is such as to be inimical to the purpose of the University or to the appropriate rights and privileges of other students and staff:

Admission
to the
University.

Provided that nothing in this section shall be deemed to require the University to admit to any course of study a large number of students than prescribed and can be accommodated in the available faculties of the University or of any particular college or Department as determined by the Academic Council.

(2) Subject to the provisions under sub-section (1), the university shall reserve seats for Scheduled Castes, Scheduled Tribes and other categories specified by the Government or candidates from other States in India/

Abroad, provided that no such person shall be entitled to be admitted to the university unless he meets the standards prescribed in respect of such candidates.

Powers
and
functions
of the
University.

7. The University shall have the following powers and functions:-

(1) to provide for instructions in Forestry as specified in clause (xxi) of section 2 under this Act, as the University may deem fit;

(2) to provide for conduct of research in Forestry and allied fields;

(3) to facilitate dissemination of the findings of research and technical information through an extension education and training programme for farming community / others;

(4) to institute courses of study and hold examinations and confer degrees, diplomas and other academic distinctions on persons who have pursued and qualified for a prescribed course of study or research or both in the University or including part courses and/or research carried out in the university or an institution recognized in this behalf by the University, as may be prescribed;

(5) to confer honorary degrees and other academic distinctions as may be prescribed;

(6) to provide training for farmers, field workers, rural youth, women and other persons not enrolled as regular students of the University;

(7) to have collaboration in academic, research and extension education programmes with other universities, Indian Council of Agricultural Research (ICAR) / Indian Council of Forestry Research and Education (ICFRE) Institutes, Public / Private Research & Development Organizations / Institutions / Industries, in India and abroad;

(8) to acquire, hold and retain property, both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property which may have become

vested or have been acquired by it for the purpose of the University. Land transfer / exchange / diversion / lease / sale shall be done only with the concurrence of State Government;

(9) to establish and maintain Colleges, Schools, Centers, Divisions, Departments, Research Stations, Extension Centers / VVKs / KVKs and units thereof relating to Forestry and allied Sciences as stated in clause (xxi) of section 2;

(10) to create teaching, research and extension education posts with the approval of the Government and to appoint qualified persons to such posts;

(11) to create administrative and other posts with the approval of the Government and to appoint persons to such posts;

(12) to institute and award fellowship, scholarships, stipends, prizes in accordance with the Statutes;

(13) to fix, demand and receive such fees and other charges as may be prescribed;

(14) to institute and maintain residential accommodations for students and staff of the University as appropriate;

(15) to regulate the conduct and discipline of the students of the University, and to make arrangement for promoting their health and welfare;

(16) to take over and maintain colleges, experimental centers and extension centers related to Forestry and hostels thereof;

(17) to receive and borrow funds/aid/grants from the Central Government, State Government or any other approved sources and do all other things necessary for the purpose of this Act;

(18) to do all such acts and things whether incidental to the powers aforesaid or not, as may be required in order to further the objectives of the University;

(19) to build network and coordinate with the stakeholders;

(20) to collaborate with the State Forest Department and other line departments on a regular basis with regard to education, research and extension.

Visit and
Inspection.

8. (1) The Chancellor shall have the right to cause an inspection to be made by such person or authority, as he may direct, of the affairs and properties of the University or any College / Institutions maintained by the University, and to cause an inquiry to be made in respect of any matter connected therewith.

(2) Before causing such an inspection or inquiry, intimation thereof shall be given to the University, which shall be entitled to have its nominee or nominees at such inspection or inquiry and to make representations in regard thereto.

(3) The Chancellor shall forward to the Board a copy of the report of inspection or inquiry, for expressing its views and on receipt thereof, the chancellor may tender such advice or give such direction, as Chancellor may consider necessary, and fix a time limit for action to be taken by the Board in that regard. The Board shall, within the time so fixed, take necessary action and report the fact to the Chancellor.

CHAPTER – III.

AUTHORITIES OF THE UNIVERSITY.

Authorities
of the
University.

9. The following shall be the authorities of the University, namely:-

- (1) Board of Management;
- (2) Academic Council;
- (3) Research Council;
- (4) Extension Council;
- (5) Board of Studies;
- (6) Such other bodies as may be prescribed.

Board of
Management
and
its Consti-
tution.

10. (1) The Chancellor shall, soon after the first Vice-Chancellor is appointed, constitute the Board of Management.

(2) The Board of Management shall constitute of the following members:-

Ex-Officio Members:

- (i) The Vice-Chancellor.
- (ii) The Vice-Chancellor of Professor Jayashankar Telangana State Agricultural University.
- (iii) The Vice-Chancellor of Sri P.V. Narasimha Rao Telangana Veterinary University.
- (iv) The Vice-Chancellor of Sri Konda Laxman Telangana State Horticultural University.
- (v) The Special Chief Secretary / The Principal Secretary / Secretary from the Department of Environment, Forests, Science & Technology (EFS&T) or his nominee not below the rank of Joint Secretary.
- (vi) The Special Chief Secretary / the Principal Secretary / Secretary from the Department of Agriculture or his nominee not below the rank of Joint Secretary.
- (vii) The Special Chief Secretary / The Principal Secretary / Secretary from the Higher Education Department of the State Government or his nominee not below the rank of Joint Secretary.
- (viii) The Special Chief Secretary / The Principal Secretary/Secretary from the Finance Department of the State Government or his nominee not below the rank of Joint Secretary.
- (ix) Principal Chief Conservator of Forests (HoFF) or his nominee.
- (x) Vice Chairman & Managing Director, Telangana State Forest Development Corporation.
- (xi) Registrar – Member Secretary.
- (xii) Senior most Director / Dean.

Other Members:

- (xiii) One eminent distinguished Scientist (not below the rank of Professor) from the field of Forestry and allied subjects to be nominated by the Vice-Chancellor.

(xiv) Two Persons nominated by the Vice-Chancellor who has done outstanding work in the field of forest extension/ Tribal Development of whom one shall be woman.

(xv) One progressive farmer in the area of Agroforestry nominated by the Vice-Chancellor from the jurisdiction of the University.

(xvi) One distinguished forest-industrialist nominated by the Vice-Chancellor.

(xvii) One representative from the Indian Council of Agricultural Research (ICAR) to be nominated by the Director General, ICAR.

(xviii) One representative from the Indian Council of Forestry Research and Education (ICFRE) to be nominated by the Director General, ICFRE.

(3) The Vice-Chancellor shall be the Ex-officio Chairman and the Registrar Ex-officio Member Secretary of the Board.

(4) The term of the office of the Members of the Board other than the ex-officio members shall be three years:

Provided that no member of the Board who is nominated shall continue to be a Member of the Board on his ceasing to hold the office by virtue of which he has been nominated as a Member of the Board:

Provided further that even if some of the members are nominated at different times to the Board under clauses (xiii) to (xviii) of sub-section (2), the term of three years in their case shall be reckoned from the date on which the notification constituting the Board was first issued.

(5) When a vacancy occurs in the office of any member by the reason of death, resignation or any cause other than the expiry of term, the vacancy shall be filled in accordance with the provisions of this section and the person who fills such vacancy shall hold office for the residue of the term for which the person whose place he fills would have been a member.

(6) Five members of the Board, atleast three should be from Ex-officio members, shall form quorum at a meeting of the Board:

Provided that if a meeting of the Board is adjourned for want of quorum, no quorum shall be necessary at the next meeting called for transacting the same business.

(7) No other officer or employee of the University shall be eligible to be a member of the Board under clauses (xiii) to (xviii) of sub-section (2) of this section.

(8) The Board for the purpose of consultation may invite any person having experience or special knowledge on any subject under consideration to attend its meeting. Such person may speak or otherwise take part in the proceedings of such meeting but shall not be entitled to vote. Any person so invited shall be entitled to such honorarium / allowances for attending the meeting as may be prescribed.

(9) Normally the Board shall on dates to be fixed by the Vice-Chancellor meet at least twice a year. However, Vice-Chancellor may whenever, he thinks fit and shall, upon the requisition in writing signed by not less than five members of the Board, convene a special meeting of the Board.

11. (1) Subject to the provisions of this Act and the Statutes, the Board shall be the Chief Executive Body of the University and shall manage and supervise the properties and activities of the University and shall be responsible for the conduct of all administrative affairs of the University not otherwise provided for in this Act.

Powers
and
functions
of the
Board.

(2) Without prejudice to the generality of the foregoing powers, the Board shall exercise and perform the following powers and functions:

(i) to consider and approve the financial requirements, estimates and the budget of the University;

(ii) to acquire, hold and retain property, both movable and immovable, to lease, sell or otherwise transfer

any movable or immovable property which may have become vested or have been acquired by it for the purpose of the University. However, land transfer or exchange or diversion or lease or sell shall be done only with the concurrence of the appropriate Government;

(iii) to receive and borrow funds/aid/grants from the Central Government, State Government or any other approved sources and do all other things necessary for the purpose of this Act;

(iv) to administer funds placed at the disposal of the University for the purpose intended;

(v) to arrange for the investment and withdrawal of the funds of the University;

(vi) to borrow money for capital investments with prior approval of the State Government and make suitable arrangements for its repayment;

(vii) to accept on behalf of the University trusts, bequests and donations;

(viii) to consider and approve the recommendations of the Academic, Research and Extension Councils where required;

(ix) to direct the form and use of the common seal of the University;

(x) to appoint such committees and bodies as it may deem necessary and set down the terms of reference thereof in accordance with the provisions of this Act and the Statutes;

(xi) to consider and approve establishment, amalgamation and abolition of College, Department, Centre or Research Station / Sub-Station / Extension Centre / KVK / VVK on the recommendation of Academic Council, Research Council or Extension Council as the case may be;

(xii) to establish New faculty/Department/courses on recommendation of the Council;

(xiii) to create teaching, research, extension education and non-teaching posts with the approval of the State Government;

(xiv) to approve the recommendations of Selection Committee in the prescribed manner for appointment of officers, teachers and employees of the rank of Assistant Professor and above.

12. (1) Academic Council shall consist of the following members: Academic Council.

(i) The Vice-Chancellor – Chairperson;

(ii) Principal Chief Conservator of Forests (HoFF)

or his nominee;

(iii) Dean of the College;

(iv) Director of Student Welfare;

(v) Director of Education - Member Secretary;

(vi) Director of Research;

(vii) Director of Extension;

(viii) All Heads of the Department / In-charge Heads of the Departments;

(ix) All Professors;

(x) Two Associate Professors nominated by Vice-chancellor on rotational basis;

(xi) Three external persons from amongst educationists of repute or persons from any other field related to the activities of the University, nominated by the Vice Chancellor;

(xii) Controller of Examinations;

(xiii) Registrar of the University.

(2) Academic Council may co-opt as members not more than two persons for such period and in such manner as may be prescribed so as to secure adequate representation of different sectors of Forestry and allied fields.

(3) All members of the Academic Council other than the ex-officio members and members referred in sub-section (2) shall hold office for a term of three years.

(4) One third of the members of the Academic Council shall form quorum at a meeting of the Council.

(5) Normally the Academic Council shall meet once in each semester on such dates as may be fixed by the Vice-Chancellor. However, special meetings of the Academic council can be called by the Vice-Chancellor.

Powers
and
functions
of the
Academic
Council.

13. (1) The Academic Council shall, subject to provisions of this Act and the Statutes, have the power by regulations of prescribing all courses of study and determining curricula, and shall have control on teaching and other educational programmes within University, and shall be responsible for the maintenance of standards thereof.

(2) In particular and without prejudice to the generality of the foregoing power, the Academic Council shall have power:

(i) to advise the Board and Vice-Chancellor on all academic matters;

(ii) to make recommendations to the Board for the institution of Professorships, Associate Professorships, Assistant Professorships and other teaching posts including posts in research and extension education and in regard to the duties thereof and their promotions according to Career Advancement Scheme as per University Grants Commission (UGC) regulations;

(iii) to make recommendations for Adjunct Professorship;

(iv) to make recommendations for the establishment / amalgamation / abolition of Faculty, College, Department, in respect of teaching, research and extension education;

(v) to make regulations regarding the admission of students to the University, and determine the number of students to be admitted;

(vi) to make regulations relating to the courses of study leading to degrees, diplomas, certificates etc.,;

(vii) to make regulations relating to the conduct of examinations and to maintain and improve standards of education;

(viii) to make recommendations to the Board regarding conferment of honorary degree;

(ix) to make recommendations regarding the qualifications to be prescribed for teachers in the University;

(x) to make recommendations regarding the Post Graduation teaching, Research and Extension;

(xi) to exercise such other powers and perform such other functions as may be conferred or imposed on it under the provisions of this Act, by the Board or Vice-Chancellor.

14. (1) There shall be a Research Council consisting of the following members: Research Council.

(i) The Vice-Chancellor – Chairperson;

(ii) Principal Chief Conservator of Forests (HoFF)

or his nominee;

(iii) Dean of the College;

(iv) Director of Student Welfare;

(v) Director of Education;

(vi) Director of Extension;

(vii) All Heads of Departments/In-charge Heads of the Departments;

(viii) Associate Directors;

(ix) Two Associate Professors on rotational basis, to be nominated by Vice-Chancellor;

(x) Research Council may co-opt as members not more than two persons including one progressive farmer for such period and in such manner as may be prescribed so as to secure adequate representation of different sectors of forestry and allied fields;

(xi) Two eminent scientists in the field of forestry from reputed institutes to be nominated by Vice-Chancellor;

(xii) Director of Research – Member Secretary.

(2) The term of the members other than ex-officio members shall be three years.

- Functions of Research Council.** 15. (1) The Research Council shall consider and make recommendations in respect of,-
- (i) Research programmes and projects undertaken or to be undertaken by the various University teachers/scientists in the field of Forestry and allied subjects and their prioritization, monitoring and evaluation;
 - (ii) Physical, fiscal and administrative facilities required for implementing research projects;
 - (iii) Orienting research to meet farmers and other stakeholder's needs;
 - (iv) Public-Private Partnership in research;
 - (v) Any other matter pertaining to research programmes which may be referred to by the Vice-Chancellor or the Board or any other authority of the University.
- Extension Council.** 16. (1) There shall be an Extension Council consisting of the following members:
- (i) The Vice-Chancellor – Chairperson;
 - (ii) Dean of the College;
 - (iii) Director of Student Welfare;
 - (iv) Director of Education;
 - (v) Director of Research;
 - (vi) All Heads of Departments / In-charge Heads of the Departments;
 - (vii) Two Associate Professors on rotational basis, to be nominated by Vice-Chancellor;
 - (viii) Associate Directors;
 - (ix) Principal Chief Conservator of Forests (PCCF) or his nominee;
 - (x) Extension Council may co-opt as members not more than two persons including one progressive farmer for such period and in such manner as may be prescribed so as to secure adequate representation of different sectors of forestry and allied fields;
 - (xi) Two extension scientists from relevant institutes of repute;

(xii) Director of Extension – Member Secretary.

(2) The term of the members other than ex-officio members shall be three years.

17. Extension Council shall consider and make recommendations in respect of,-

Functions
of
Extension
Council.

(i) the Extension Education Programmes and Projects of the University;

(ii) coordination of Extension Education activities;

(iii) development of farmers' Education, Training and Advisory Services;

(iv) monitoring and evaluation of the Extension Education Programmes and Projects of the University;

(v) any other matter referred to it by the Vice-Chancellor, Board or any other authority of the University.

18. (1) The University shall have independent Board of Studies for each Faculty.

Board of
Studies
for each
faculty.

(2) Each Faculty shall have Board of Studies consisting of the following members:

(i) Dean of the college – Chairperson;

(ii) All Heads of the Departments of the concerned faculty;

(iii) One person not below the rank of Associate Professor from each department, on rotational basis nominated by the Director of Education;

(iv) Two external experts from relevant field nominated by the Director of Education;

(v) Director of Education;

(vi) Dean of the concerned faculty – Member Secretary.

(3) The term of the members other than ex-officio members shall be three years.

(4) The functions of the Board of Studies for each faculty shall be as follows:-

(i) to review teaching programme and suggest improvement thereof;

(ii) to consider the recommendations of the Committee of Courses and Curricula or similar body of department/faculty and submit to the Academic Council for approval;

(iii) To perform such other functions as may be assigned to it by the Academic Council or Vice-Chancellor.

**Constitu-
tion of
Commi-
tees.** 19. Every authority shall have the power to appoint Committees which may unless otherwise provided in this Act or Statutes consist of the members of the authority and such other persons as it may deem fit.

**Removal
from
member-
ship of an
Authority.** 20. (1) The Board may remove any person from membership of any authority or body of the University on the ground that such person has been convicted of any offence involving moral turpitude or conduct not befitting the office held by the concerned member with the approval of the Chancellor, except that prior approval of the Chancellor shall not be necessary where such a person has been convicted by a competent Court of law:

Provided that no such order shall be made against any person without giving reasonable opportunity of being heard.

(2) Save as otherwise provided in this Act, if any member other than ex-officio member of any authority or body of the University, is unable by reason of his death, resignation, removal or otherwise to complete his full term of office, the vacancy so caused shall as soon as convenient, be filled by appointment, nomination or co-option, as the case may be and the person so appointed, nominated or co-opted shall fill such vacancy for the unexpired portion of the term for which the member in whose place such person is appointed, nominated or co-opted would otherwise have continued in office.

(3) A person who is a member of any authority or body of the University as a representative of another body whether of the University or not, shall cease to be a member

of such authority or body if before the expiry of the term of his membership he ceases to be a member of that other body by which he was appointed or nominated.

(4) Whenever any person becomes a member of any authority or body of the University by virtue of the office held by him, he shall forthwith cease to be a member of such authority or body if he ceases to hold such office before the expiry of the term of his membership:

Provided that he shall not be deemed to have ceased to hold his office merely by reason of his proceeding on leave for a period not exceeding four months.

(5) Any member, other than an ex-officio member of any authority or body of the University may resign his office by letter addressed to the Vice-Chancellor and such resignation, upon acceptance, shall take effect from the date on which the same is submitted/ accepted.

21. (1) The University shall adhere to the acts and laws of the Union and the State.

(2) No act or proceeding of any authority or body of the University shall be invalid by reason of the existence of any vacancy among its members or by reason of some person having taken part in the proceedings who is subsequently found to have been not entitled to do so.

(3) Save as otherwise provided in this Act, all the acts done or orders made in good faith by the University or any of its authorities shall be final and no suit shall be instituted against or damages claimed from the University or its authority for anything done or purported to have been done in pursuance of this Act or the Statutes or the Regulations.

(4) No suit or other legal proceeding shall lie against any officer or other employee of the University in respect of anything which is in good faith done or intended to be done in pursuance of this Act or any Statutes made there under.

Validity
and
Protection
of Acts.

CHAPTER – IV.

OFFICERS OF THE UNIVERSITY.

- Officers of the University. 22. The following shall be the officers of the University, namely:
- (i) The Chancellor;
 - (ii) The Vice-Chancellor;
 - (iii) The Registrar;
 - (iv) Deans of the faculties;
 - (v) Director of Student Welfare;
 - (vi) Director of Education;
 - (vii) Director of Research;
 - (viii) Director of Extension;
 - (ix) Controller of Examinations;
 - (x) The Finance Officer;
 - (xi) The University Librarian;
 - (xii) Estate Officer;
 - (xiii) Such other persons in the service of the University as may be declared by the Statutes to be the Officers of the University.
- Chancellor. 23. The Chief Minister of the State of Telangana shall be the Chancellor of the University. He shall, by virtue of his office, be the Head of the University and shall, when present, preside at any convocation of the University. He shall exercise such other powers as may be conferred on him by or under this Act.
- Vice-Chancellor. 24. (1) The Vice-Chancellor shall be a whole-time officer of the University and he shall be appointed by the Chancellor.
- (2) There shall be a Search-cum-selection Committee for selection of Vice-Chancellor in the manner, as may be prescribed.
- (3) The Vice-Chancellor shall hold office for a term of three years or until he attains the age of 65 years, whichever is earlier and he shall be eligible for re-appointment for a second term of three years or until he attains the age of 65 years, whichever is earlier.

(4) The emoluments and other conditions of the service of the Vice-Chancellor shall be such as may be prescribed by the University Grants Commission (UGC) norms.

5) The Vice-Chancellor may relinquish his office by resignation in writing under his hand addressed to the Chancellor which shall be delivered to the Chancellor normally sixty (60) days prior to the date on which the Vice-Chancellor wishes to be relieved from his office, but the Chancellor may relieve him earlier. The resignation shall take effect from the date of relief.

(6) In the event of a temporary vacancy or on his absence on leave Principal Chief Conservator of Forests (HoFF) may perform the duties of the Vice Chancellor.

(7) The Vice-Chancellor shall not be removed from his office, except by order of the Chancellor passed on the ground of mis-behavior or incapacity or if it appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interests of the University, after due inquiry by a retired High Court Judge of Hon'ble High Court for the State of Telangana to be nominated by the Chancellor, in which the Vice-Chancellor shall be given an opportunity of making his representation.

25. The first Vice-Chancellor shall be appointed by the Chancellor. He shall be paid the salary, as prescribed from time to time, inclusive of pension, if any. He shall serve the University for full term as may be prescribed. The conditions of the service shall be as may be prescribed, from time to time, but shall not vary to his disadvantage after his appointment. The other conditions of service shall apply as may be prescribed for a regular officer:

First Vice-
Chancellor.

Provided that the Government may appoint the Vice-Chancellor temporarily till the first Vice-Chancellor is appointed by the Chancellor.

**Powers
and
Duties of
the Vice-
Chancellor.**

26. (1) The Vice-Chancellor shall be the Principal Executive Officer of the University and ex-officio Chairman of the Board, Academic Council and other authorities and shall in the absence of the Chancellor, preside at the Convocation of the University and confer degrees on persons entitled to receive them.

(2) The Vice-Chancellor shall exercise general control over the affairs of the University and shall be responsible for due maintenance of discipline in the University.

(3) The Vice-Chancellor shall convene and preside over meetings of the Board of Management, Academic Council, Research Council and Extension Council.

(4) The Vice Chancellor shall be the Chairperson of the Selection Committee of the officers/teachers of the University.

(5) The Vice-Chancellor shall ensure faithful observance of the provisions of this Act and Statutes and Regulations.

(6) The Vice-Chancellor shall be responsible for the presentation of the annual financial estimates and the annual accounts to the Board of Management.

(7) The Vice-Chancellor may take any action in any emergency which in his opinion calls for immediate action. He shall in such case and as soon as may be thereafter report his action to the authorities who would ordinarily have dealt with the matter. If the authority disagrees with the action of the Vice-Chancellor the matter shall be referred to the Chancellor whose decision shall be final.

(8) Where any action taken by the Vice-Chancellor under sub-section (7) affects any person in the service of the University to his disadvantage, such person may prefer an appeal to the Board within thirty days from the date on which such person has been served a notice of the action taken.

(9) If the Vice-Chancellor is satisfied that a decision of the Board is not in the best interest of the University, he shall refer it to the Chancellor whose decision thereon shall be final.

(10) The Vice Chancellor shall give effect to the decisions of the Board regarding the appointments, promotions and dismissal of officers, teachers and other employees of the University.

(11) The Vice-Chancellor shall be responsible for the proper administration of the affairs of the University and for a close co-ordination and integration of teaching, research and extension.

(12) The Vice-Chancellor shall exercise such other powers and perform such other duties as are conferred or imposed upon him under the provisions of this Act and the Statutes.

27. The officers of the University referred to in clauses (iii) to (xiii) of section 22 shall be appointed by the Vice-Chancellor, as may be prescribed:

Appoint-
ment of
other
Officers of
the
University.

Provided that the Vice-Chancellor may make appointments of such officers as a temporary measure for a period of one year under intimation to the concerned authority of the University.

28. There shall be a Director of Education, who shall be responsible for planning and academic coordination for teaching, quality of education, policy matters and system regarding resident instruction, overseeing the examination and evaluation, development and enforcement of curricula, development of educational technology and teachers' training programme(s), Human Resource Development (HRD) of faculty, etc., and he shall function as Member Secretary of the Academic Council.

Director
of
Education.

29. There shall be a Director of Research, who shall be responsible for the direction and coordination of research programmes in the University as laid down in

Director
of
Research.

section 39 and efficient working of Research Stations. He shall act as Member Secretary of Research Council.

**Director
of
Extension.**

30. There Shall be a Director of Extension, who shall be responsible for the Extension Education programmes as laid down in section 40. He shall act as Member Secretary of Extension Council.

**Deans of
the
faculties.**

31. There shall be a Dean for each Faculty, who shall be the Chairman of the Faculty Board and shall be responsible for the faithful observance of the provisions of the Act, Statutes and Regulations relating to the faculty and for the organization and conduct of the teaching, research and extension work of the departments comprised therein.

**Director
of student
Welfare.**

32. The Director of Student Welfare shall have the following duties:-

(a) to plan and direct the programme of students' advisement and counseling and to enlist the co-operation of prospective employers and employment agencies to assist in the placement of graduates of the University and to promote discipline amongst the students of the University;

(b) to plan and organize students' extra-curricular activities such as sports, cultural and other recreational activities, NCC, NSS and communication skill improvement and other allied activities;

(c) to make arrangements and supervise management of students' hostel, cafeteria and mess;

(d) to supervise and control medical and health services and other welfare measures in the University;

(e) to facilitate provision of scholarships, stipends, part-time employments and travel facilities for the study tour of the students;

(f) to organize and maintain contact with the alumni of the University.

Registrar.

33. The Registrar shall be,-

(a) ex-officio Member Secretary of the Board and permanent invitee for all councils;

(b) the custodian of records, properties and common seal of the University and other assets as prescribed by the Board;

(c) responsible for establishment matters and general administration in the University as prescribed;

(d) responsible for admissions of UG and PG, and maintenance of permanent records of the students at the University including the courses taken, credits obtained, degrees, prizes or other distinctions and other items pertaining to academic performance and discipline of the students.

34. The Controller of Examinations shall,-

Controller
of Exami-
nations.

(a) assist the Registrar and coordinate for admission of students in different courses of study.

(b) assist the University Officers in preparation of Academic calendar.

(c) coordinate the conducting of examinations and declaration of results in the University.

(d) coordinate in awarding diplomas, degrees and prizes to the students at the annual Convocation.

35. The Finance Officer shall be,-

Finance
Officer.

(a) responsible for preparation of the budget, the statement of accounts, and management of the funds and investments of the University;

(b) responsible for ensuring that expenditure is made as authorized;

(c) arrange periodical internal inspection of the accounts maintained in various units of University;

(d) responsible for the maintenance of the accounts of the University in the form and manner as approved by the Board and keep constant watch on the state of cash and bank balance and on the state of investment;

(e) responsible for conduct of regular audit as prescribed.

36. The University Librarian shall be responsible for the maintenance and management of the University Library

University
Librarian.

Information System and to guide and co- ordinate library activities of all the constituent units of the University.

The Estate Officer. 37. (1) The Estate Officer shall be responsible for execution of all civil works and maintenance of buildings, all civic amenities, roads, fencing, play grounds, parks and lands of the university. The officer shall ensure that the asset registers are maintained up-to-date and that the regular stock checking is conducted.

(2) Subject to the provisions of this Act, the Officers of the University referred to in clauses (iii) to (xiii) of section 22 shall perform such other duties as may be prescribed or as may be assigned to him from time to time, by the Vice-Chancellor.

CHAPTER – V. SCOPE OF EDUCATION, RESEARCH AND EXTENSION.

Education. 38. (1) Subject to provisions of this Act, education in the University shall include Bachelor's, Master's and Doctoral degree programmes and short-term diploma/ certificate courses in the disciplines of forestry and allied subjects as prescribed.

(2) The educational programmes would maintain congruence with the State and National policies.

(3) The University shall put in place initiatives for e-learning, distance education, Information and Communication Technology (ICT) - enabled knowledge sharing etc.

(4) Programmes of Forestry Education should aim at producing competent and skilled graduates and post-graduates.

Research. 39. (1) Subject to the provisions of this Act and the Statutes, the University shall carry on strategic, basic, applied and advanced research in Forestry and allied fields.

(2) The University through its research organization shall strive to excel in the research activities in Forestry and allied fields.

(3) The University with the concurrence of the

Government may establish Regional/Zonal Research Stations and Sub-Stations in different agro-climatic zones for the conduct of research including operational research.

40. (1) Extension Education programmes shall be established in the University and shall, subject to the provisions of this Act and the Statutes, ensure technology assessment and refinement and facilitate adoption of technology based on research findings to farmers and other stakeholders for accelerated forestry growth. It shall conduct capacity building, demonstrations and training programmes for the benefit of various stakeholders. Extension Education programmes shall be coordinated with various units of the University and other appropriate agencies of the Centre and the State.

Extension.

(2) The University shall be responsible for developing models of Forestry Extension including agro forestry models.

41. (1) In consultation with the appropriate officers of the University, the Vice-Chancellor shall be responsible for taking such steps as may be necessary for the full integration of teaching, research and extension activities of the University.

Integration of Teaching, Research and Extension.

(2) The University shall develop its programme of research and extension keeping in view the regional needs of the State and provide the appropriate technological backstopping to the Government and other stakeholders.

CHAPTER – VI.

42. The teachers of a Faculty shall be appointed by the Board on the recommendation of the Selection Committee in the manner prescribed and their remuneration, promotions and other conditions of service shall be such as may be prescribed.

Appointment of Teachers.

43. (1) The University shall constitute for the benefit of its officers, teachers, ministerial staff and other employees, in such manner and subject to such conditions as may be

Provident Fund, Pension, Insurance and Welfare Fund.

prescribed, such pension, gratuity, insurance and provident fund as it may deem fit:

Provided that the University shall have power in consultation with the Finance Committee, to invest the Provident Fund amount in such manner as it may determine.

(2) For such pension, gratuity, insurance and provident fund so constituted by the University, the Government may declare that the provisions of the Provident Fund Act, 1925 shall apply to such funds as if it were a Government provident fund.

Central
Act 19 of
1925.

(3) The University, in addition, may constitute welfare funds for the benefit of its employees and students.

Tribunal
of
Arbitration
for
disputes
between
the
University
and its
staff.

44. Any dispute arising out of a contract between the University and any employee of the University shall, on the request of the employee concerned or at the instance of the Board, be referred to a Tribunal of Arbitration consisting of one member nominated by the Board, one member nominated by the employee concerned and an umpire appointed by the Government. The decision of the Tribunal shall be final.

CHAPTER – VII. FUNDS AND ACCOUNTS.

Funds
and
Accounts.

45. (1) The University shall have a General Fund to which shall be credited:

(i) its income from fees, endowments and grants and income from properties of the University including hostel, experimental stations and farms;

(ii) contribution and grants made by the Government on such conditions as are consistent with the provision of this Act;

(iii) other contributions, grants, donations, benefications and loans and other receipts.

(2) The University shall form a fund called the Foundation Fund from contributions and grants made by the Central Government or the State Government or

approved agency for being credited to that fund and such other sums as may be specified by the Board, shall be credited to this fund. The Board may as and when necessary retransfer such amount as may be specified, from the Foundation Fund to the General Fund, in the manner prescribed.

(3) The University shall furnish statements of accounts, reports and other particulars to the Government relating to any grant made by the Government and shall take such action and furnish such statements, accounts, reports and other particulars relating to the utilization of any grant within such time and manner as the Government may direct.

(4) It shall be competent for the University in furtherance of its objectives to accept the grants from the Government or any other State Government or the Central Government or Statutory Bodies or endowments or donations under such conditions as may be agreed upon between the University and the granter or donor.

(5) The University may have such other fund and shall maintain such accounts in respect of every fund as may be prescribed.

46. The University may accept moneys from the Government of India, Indian Council of Agricultural Research, Indian Council of Forestry Research and Education, the State Government and the University Grants Commission and also borrow money from a bank or a corporation for the purpose of the University:

Borrowing
of Money.

Provided that where the University intends to borrow money from a Bank or a Corporation or both exceeding an amount of fifty lakhs of rupees at a time or in the aggregate, it shall obtain the prior written approval of the Government thereof.

47. The University shall not divert earmarked funds for other purpose, or revise the scales of pay of its staff or implement any scheme which involves any matching

Certain
Restrictions
in
Financial
Matters.

contribution from the Government or which imposes a recurring liability on the Government after the assistance from the sponsoring authority ceases without the prior written approval of the Government:

Provided that this section does not apply to exigencies where the University meets the expenditure within the approved budget or in respect of schemes or programmes fully financed (100%) by other agencies/ Government for specified periods:

Provided further that the Finance Committee may authorize the creation and filling up of posts of teachers for a period not exceeding two years, but any such post shall not be continued or created afresh for any period beyond the said period of two years without the prior written approval of the Government.

Finance
Committee.

48. (1) The Board shall constitute a Finance Committee consisting of,-

- (i) The Vice-Chancellor – Chairperson;
 - (ii) Special Chief Secretary / Principal Secretary / Secretary (Finance) to the State Government or his nominee not below the rank of Joint Secretary;
 - (iii) Special Chief Secretary / Principal Secretary / Secretary, Environment, Forest, Science & Technology (EFS&T) to the Government or his nominee;
 - (iv) Principal Chief Conservator of Forests (HoFF) or his nominee;
 - (v) Registrar;
 - (vi) One Director to be nominated by the Vice-Chancellor;
 - (vii) One Dean to be nominated by the Vice-Chancellor;
 - (viii) One nominee of the Board;
 - (ix) Finance Officer – Member Secretary.
- Registrar shall be the non-member invitee.

(2) Finance Committee shall have the following functions:

(i) to examine the annual accounts and budget estimates of the University and to advise the Board thereon;

(ii) to review the financial position of the University atleast once in six months and as may be necessary;

(iii) to make recommendations to the Board on all matters relating to the finances of the University.

49. The Annual Statement of accounts of the University shall be prepared by the Finance Officer and approved by the Board. The Statement shall include all the money accruing to or received by the University from whatever source and all amount disbursed and paid by the University. Such statement along with the audit certificate shall be submitted to the Government by the Board normally within six months after close of the financial year to which these pertain.

Accounts
and Audit.

50. The Government shall every year make the following lump sum grants to the University, namely:

Govern-
ment
Grants.

(i) a grant not less than the estimated expenditure of pay and allowances of the staff contingencies, supplies and services of the University for proper functioning of the University;

(ii) a grant to meet the actual pensionary and all other retirement benefits of the pensioners of the University;

(iii) a grant to meet such additional items of expenditure recurring and non-recurring, as the Government deems necessary for the proper functioning of the University;

(iv) the State Government shall also make non-lapsable lump sum grant to the University in respect of approved schemes.

51. The General Fund, Foundation Fund and any other Funds of the University shall be managed according to the provisions laid down by the Statutes.

Manage-
ment of
Funds.

CHAPTER – VIII.
STATUTES AND REGULATIONS.

Statues. 52. Subject to the provisions of this Act, the Statutes of the University may provide for any matter connected with the affairs of the University and shall, in particular, provide for the following, namely:-

(1) the Constitution, powers and duties of the Authorities;

(2) creation, composition and functions of the other Bodies or Committees necessary or desirable for improving the academic life of the University;

(3) designations, powers, functions, duties, manner of appointment and selections, and terms and conditions of service of the officers other than Chancellor and Vice-Chancellor;

(4) classification, qualification and manner of appointment, terms and conditions of services and duties of teachers and non-teaching staff of the University;

(5) Constitution of Search-cum-Selection Committee for selection of Vice-Chancellor and manner of appointment and terms and conditions of service of the Vice-Chancellor;

(6) establishment, amalgamation, sub-division or abolition of faculties, Departments / Research Stations / Centers or other units of the University;

(7) establishment of pension and insurance schemes for the benefit of officers, teachers and other employees of the University and rules, terms and conditions of such schemes;

(8) holding of Convocation to confer degrees and diplomas;

(9) conferment and withdrawal of honorary degrees and academic distinctions;

(10) conditions of service, remunerations and allowances including traveling and daily allowances to be

paid to officers, teachers and other persons employed under the University;

(11) conditions and mode of appointment and the duties of examining bodies and examiners;

(12) management of Colleges / Centers / Divisions / Departments / Regional Stations / Extension Centers / VVKs / KVKs / institutions founded or maintained by the University;

(13) constitution of Selection Committee for appointment of teachers and other staff;

(14) all other matters which by this Act are to be provided by the Statutes.

53. (1) The statutes with regard to matters set out in section 52 shall be made by the Government.

Statues
how
made.

(2) Subject to the prior approval of the Government, the Board may amend or repeal any statute.

(3) The Academic Council, Research and Extension Council, as the case may be, may propose to the Board the draft of any statute to be made by the Board and such draft shall be considered by the Board:

Provided that the Academic Council / Research and Extension Council as the case may be, shall not propose the draft of any such statute, any amendment of a statute or repeal of a statute affecting the stature, powers and constitution of any existing authority until such Authority has been given an opportunity to express its views on such proposal and any views so expressed shall be considered by the Board.

(4) The Board may consider any such draft as is referred to in sub-section (3) and make the statute or reject or return it to the Academic Council, Research and Extension Council, as the case may be, for reconsideration, either in whole or part, together with any amendments which it may suggest.

(5) Any member of the Board may propose to it the draft of any amendment of a Statute or repeal of a Statute and the Board may either accept or reject the proposal if it

relates to a matter not falling within the purview of the Academic Council, Research and Extension Council, as the case may be. In case such draft relates to a matter within the purview of Academic Council, Research and Extension Council, as the case may be, the Board shall refer it for consideration to the Academic Council, Research and Extension Council, as the case may be, which may either report to the Board that it does not approve the proposal, which shall then be deemed to have been rejected by the Board or forward such draft to the Board in such form as the Academic Council, Research and Extension Council as the case may be, may approve, and the provisions of this section shall apply in the case of a draft so forwarded as they apply in the case of a draft proposed to the Board by the Academic Council, Research and Extension Council, as the case may be.

(6) Every Statute made under sub-section (1) shall, immediately after it is made, be laid before the both Houses of State Legislature if it is in session and if it is not in session in the session immediately following, for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, the House agrees in making, any modification in the statute or in the annulment of the statute, the statute shall thereafter have effect only in such modified form or shall stand annulled, as the case may be, so, however that any such modification or annulment shall be without prejudice to the validity of anything previously done under the statute.

(7) The statues and regulations made under the provisions of Sri Konda Laxman Telangana State Horticulture University Act, 2007 shall be adopted until the Statues are made and approved under the provisions of this Act.

54. (1) The authorities of the University may make regulations consistent with this Act and the Statutes for laying down the procedure for their meetings and number of members required to form the quorum,-

Regulations.

(a) providing for matters which by this Act and the Statutes are to be provided for by the regulation.

(b) providing for any other matter solely concerning the authority and not provided for by this Act and the Statutes.

(2) The Academic Council may subject to the provisions of the Act and the Statutes, make regulations providing for courses of studies, system of examination, academic calendar, award of degrees, diplomas and certificates of the University and other matters related to Instruction.

(3) The regulations made by any authority of the University shall be subject to such directions as the Board may from time to time give in this behalf.

(4) The Board of Management may make Regulations for,-

(i) the procedure at meetings of Authorities including the quorum for the transaction of business by them;

(ii) the holding of convocations to confer degrees and diplomas;

(iii) the conferment and withdrawal of honorary degrees and other distinctions;

(iv) the establishment, amalgamation and abolition of departments/ divisions of teaching in the Faculties/ Colleges;

(v) the establishment and abolition of hostels maintained by the University on the recommendation of Academic Council;

(vi) the institution and withdrawal of fellowships, scholarships, studentships, bursaries, medals and prizes and the conditions of award thereof, on recommendation of the Academic Council;

(vii) remunerations and allowances including travelling and daily allowances to be paid to officers, teachers and other persons employed under the University;

(viii) the conditions under which students shall be admitted to the degree, diploma or other courses and to the examinations of the University and the conditions for the award and withdrawal of degrees and diplomas, on the recommendation of the Academic Council;

(ix) the conditions of residence of the students of the University and the levying of fees for residence in hostels maintained by the University;

(x) the fees which may be charged by the University connected therewith;

(xi) any other matter connected with the management of University.

CHAPTER – IX.

MISCELLANEOUS.

- Residence of Students.** 55. The students shall reside in the accommodation maintained by the university or approved by the Vice-Chancellor subject to the conditions as may be prescribed. However, the Vice-Chancellor or an authorized officer of the University may permit the student(s) to reside with their parents or in private accommodations when no such accommodation is available with the University.
- Annual Report.** 56. The annual report of the University shall be prepared by the Registrar or any other officer, assigned under the direction of the Vice-Chancellor normally within six months from the close of the Financial Year and circulated to the members of the Board fifteen (15) days before of the meeting at which it is to be considered. The Board shall after consideration of the annual report forward a copy thereof to the Government.
- Delegation of Powers.** 57. The Vice-Chancellor may delegate the powers exercisable under this Act or the Statutes made there under, to any authority, officer, heads of colleges / divisions / departments / institutions or units / office subject to such

conditions and restrictions as the Vice-Chancellor may deem proper.

58. Notwithstanding anything in this Act and until such time as the authorities are duly constituted, the Vice-Chancellor may subject to the approval of the Board, after it has been constituted appoint committees temporarily to exercise, perform and discharge any of the powers, functions and duties of such authority under this Act.

Constitu-
tion of
Ad-hoc
Commis-
sions.

59. If any question arises as to whether any person has been duly appointed or is entitled to be a member of any authority or other body of University, the matter shall be referred to the Chancellor whose decision thereon shall be final:

Disputes
as to
constitu-
tion of
Authorities
or Bodies.

Provided that before taking any such decision, the Chancellor shall give the person affected thereby reasonable opportunity of being heard.

60. All suits and other legal proceedings by or against the University shall be instituted, prosecuted or defended on behalf of the University by the Registrar or any other officer specifically nominated in this behalf by the Vice-Chancellor.

Legal
Procee-
ding.

61. Notwithstanding anything in this Act and until such time as authorities are duly constituted the Vice-Chancellor may appoint any officer or constitute any committee temporarily to exercise perform and discharge all or any of the powers, functions and duties of such authorities under the Act. The Vice-Chancellor shall report appropriate authority which normally deals with the matter which is constituted:

Temporary
appoint-
ment of
Officers
and
consti-
tution of
Commis-
sions.

Provided that such approval of Board shall not be necessary in respect of such temporary appointment of posts carrying scales of pay lower than the pay scale of an Assistant Professor.

62. (1) Notwithstanding anything contained in this Act or in Sri Konda Laxman Telangana State Horticulture University Act, 2007 or in the Statutes and regulations made

Transi-
tional
Provisions.
Act No. 30
of 2007.

under any of these enactments, any student who immediately before the commencement of this Act was studying in Forest College and Research Institute (FCRI) which may hereafter be admitted to the privileges of the University for degree, diploma or certificate, in accordance with the regulations of the University be permitted, -

(a) to complete his current semester course in accordance with the curriculum of studies of Sri Konda Laxman Telangana State Horticulture University / Osmania University to which FCRI is affiliated as the case may be.

(b) to be examined by the University and if on the results of such examination he qualifies, be entitled to be conferred a corresponding degree or diploma or certificate of the University.

(c) to appear at the examination within two years of the normal period required for completing the said course of studies.

(2) In the year of the establishment of the University, examinations of all courses in the current semester(s) shall be conducted by the affiliating Sri Konda Laxman Telangana State Horticulture University / Osmania University as the case may be, and in subsequent semester, the examination shall be conducted by the University.

Act No. 30
of 2007.

(3) Notwithstanding anything contained in Sri Konda Laxman Telangana State Horticulture University Act, 2007 or in Statutes or Regulations made there under, Forest College and Research Institute (FCRI) shall after the commencement of this Act, be disaffiliated from Sri Konda Laxman Telangana State Horticulture University and shall be maintained by the University.

(4) All the existing permanent faculty / employees of the Forest College and Research Institute (FCRI), shall be deemed to be the permanent employees of the University. They shall be governed in accordance with the terms and conditions, as may be prescribed.

63. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order do anything which appears to it necessary for the purpose of removing the difficulty. Removal
of difficul-
ties.

(2) No order made under sub-section (1) shall be questioned in any Court of law on the ground that no difficulty, as is referred to in the said sub-section, existed to be removed.

(3) Every order published, under this section shall as soon as may be after its publication laid before both Houses of the State Legislature.

STATEMENT OF OBJECTS AND REASONS

Forest College and Research Institute (FCRI), Hyderabad at Mulugu, Siddipet District was established in the year 2016 by Government of Telangana for imparting professional Forestry Education for the first time in the State of Telangana. At present Forest College and Research Institute is affiliated to Sri Konda Laxman Telangana State Horticultural University.

Government of Telangana has decided to establish an exclusive world class institution for Forestry Education, Research, Extension and Outreach. For the above purpose, it is proposed to upgrade Forest College and Research Institute, Hyderabad into a full-fledged "**University of Forestry**", **Telangana** with the following objects:

i) To produce qualified forestry professionals for conservation and sustainable management of forest resources.

ii) To foster research to develop appropriate methods for propagation of the plantation crops to meet the demand from industry and domestic needs.

iii) To promote Agro-Forestry in a larger Scale and to develop Agro-Forestry models suitable for different agro-ecological situations, apart from conventional forestry operations so as to reduce pressure on natural forests, economic upliftment of farming communities and to enhance ecological conditions.

iv) Networking and partnership with similar institutions to synergize learning.

v) To promote action research by providing extension training to the farmers.

This University will be first of its kind in the country for forestry professionals for Telangana and India. The Government of Telangana flagship program "Telanganaku Haritha Haram" was launched to improve green cover in our State and it received appreciation from all over India and abroad. The Government of Telangana has also established "Urban Parks", "Palle Prakruthi Vanams" and "Nursery" in all Gram Panchayats of the State of Telangana. Further, "Telangana Haritha Nidhi" was established to expand, enhance, deepen the fruits of massive plantation activity and to provide sustainability to the ongoing "TelanganaKu Haritha Haram" in the long run. To achieve the above objectives availability of trained Forestry professionals is essential.

The establishment of "University of Forestry", Telangana will ensure availability of trained Forestry professionals and also ensure research and extension activities by developing and promoting different Agro-Forestry models suitable for the State of Telangana. This University is aimed at providing new academic programmes in emerging fields of Environmental science, Forest Management, and Climate Sciences, consistent with the needs of the State Forest Department and the National Polices and achieve mass access to higher education in the chosen fields with high standards.

This bill seeks to give effect to the above decision.

ALLOLA INDRAKARAN REDDY,
Minister for Forest, Environment,
Science & Technology, Law & Endowments.

FINANCIAL MEMORANDUM

Due to introduction of the University of Forestry Telangana Bill 2022, there will be no additional financial implication on the State, at this stage.

ALLOLA INDRAKARAN REDDY,
Minister for Forest, Environment,
Science & Technology, Law & Endowments.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1, 6, 7, 9, 10, 11, 12, 13, 14, 16, 24, 25, 27, 33, 35, 37, 38, 42, 43, 45, 52, 54, 55, and 62 of the Bill authorises the Government to issue notification or to make Statutes, Regulations and Rules in respect of matters specified therein and generally to carry out the purposes of the Act. All such Statutes, Regulations and Rules so made or notifications issued which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the State Legislature.

The above provision of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

ALLOLA INDRAKARAN REDDY,
Minister for Forest, Environment,
Science & Technology, Law & Endowments.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The University of Forestry Telangana Bill, 2022, after it is passed by both the Houses of State Legislature may be submitted to the Governor for her assent under article 200 of the Constitution of India.

ALLOLA INDRAKARAN REDDY,
Minister for Forest, Environment,
Science & Technology, Law & Endowments.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.